

IYKOT HITECH TOOLROOM LIMITED

Corporate Identification Number: L27209TN1991PLC021330
Registered Office Address: 131/2, Thiruneermalai Road, Nagalkeni Chrompet, 600044, Chennai, Tamil Nadu, India; Tel. No.: +91-44-2260 2280; Email id: cs@iykot.com; Website: www.iykot.com

OPEN OFFER FOR ACQUISITION OF UP TO 26,98,298* (TWENTY-SIX LAKH NINETY EIGHT THOUSAND TWO HUNDRED AND NINETY EIGHT) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹5 EACH ("EQUITY SHARES"), REPRESENTING 26% (TWENTY SIX PERCENT) OF THE VOTING SHARE CAPITAL (AS DEFINED BELOW), OF IYKOT HITECH TOOLROOM LIMITED ("TARGET COMPANY"), BY ASPECT GLOBAL VENTURES PRIVATE LIMITED ("ACQUIRER"), FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY, PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS, 2011") ("OFFER" OR "OPEN OFFER").

*As on date, the total issued equity share capital of the Target Company, as reflected on BSE, stands at 2,02,80,000 Equity Shares which includes 99,01,931 partly paid up Equity Shares (which have been fully called up, but not paid-up by the shareholders. Hence these shares do not carry any voting rights). The Board of Directors of the Target Company has approved the forfeiture of 99,01,931 partly paid-up equity shares, in respect of which the call money remained unpaid, pursuant to a duly passed Board Resolution dated January 9, 2026 and has further decided to cancel the said forfeited shares. Accordingly, the Existing Voting Share Capital of the Target Company stands at 1,03,78,069 fully paid-up equity shares, on which basis the Offer Size of 26% has been computed.

THIS DETAILED PUBLIC STATEMENT ("DPS") IS BEING ISSUED BY SAFFRON CAPITAL ADVISORS PRIVATE LIMITED ("MANAGER TO THE OPEN OFFER" OR "MANAGER"), FOR AND ON BEHALF OF THE ACQUIRER, TO THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY, PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13(4), 14(3) AND 15(2) AND OTHER APPLICABLE REGULATIONS OF THE SEBI (SAST) REGULATIONS, 2011, PURSUANT TO THE PUBLIC ANNOUNCEMENT DATED FEBRUARY 24, 2026 ("PA") FILED WITH BSE LIMITED, ("BSE") (REFERRED TO AS THE "STOCK EXCHANGE"), SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI") AND THE TARGET COMPANY ON FEBRUARY 24, 2026, IN TERMS OF REGULATIONS 14(1) AND 14(2) OF THE SEBI (SAST) REGULATIONS, 2011.

For the purpose of this DPS, the following terms have the meanings assigned to them below:

- "Equity Shares" or "Shares" shall mean the fully paid-up equity shares of face value of ₹5/- (Rupees Five Only) each of the Target Company;
- "Non-traceable Promoters" means Siddarth Nandulal, Sunil Chandrakant, Rajapandian S, Lakshmanan L, Balasubramanian R and Pandya K V;
- "Parties to the Share Purchase Agreement" shall collectively mean Acquirer, Sellers and the Target Company;
- "Public Shareholders" shall mean all the equity shareholders of the Target Company who are eligible to tender their Equity Shares in the Open Offer, except the parties to the Share Purchase Agreement, and any person deemed to be acting in concert with them, pursuant to and in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011;
- "SEBI" means the Securities and Exchange Board of India;
- "Sellers"/ "Selling Shareholders" shall mean Anjana Dugar ("Seller 1"), Likhitta Dugar ("Seller 2"), Padam Dugar ("Seller 3") and Antarkish Dugar ("Seller 4");
- "Share Purchase Agreement" or "SPA" shall mean the Share Purchase Agreement dated February 24, 2026 executed between the Acquirer, Sellers and the Target Company, pursuant to which the Acquirer has agreed to acquire 35,89,080 (Thirty Five Lakh Eighty Nine Thousand and Eighty) fully paid up Equity Shares of the Target Company constituting 34.58% (Thirty Four Point Five Eight Percent) of Voting Share Capital of the Target Company at a price of ₹8 (Rupees Eight only) per Equity Share.
- "Tendering Period" means the period of 10 (ten) Working Days during which the Public Shareholders may tender their Equity Shares in acceptance of the Offer, which shall be disclosed in the Letter of Offer;
- "Voting Share Capital" shall mean the total voting equity share capital of the Target Company on a fully diluted basis expected as of the 10th (tenth) Working Day from the closure of the Tendering Period for the Open Offer; and
- "Working Day" has the same meaning as ascribed to it in the SEBI (SAST) Regulations, 2011, as amended.

ACQUIRER, SELLERS, TARGET COMPANY AND OFFER:

1. INFORMATION ABOUT THE ACQUIRER:

a. ASPECT GLOBAL VENTURES PRIVATE LIMITED ("ACQUIRER")

- The Acquirer is a private limited company incorporated under the provisions of the Companies Act, 2013 as "KBJ Ventures Private Limited" on November 6, 2017, pursuant to a Certificate of Incorporation dated November 10, 2017, issued by the Registrar of Companies, Central Registration Centre. The name of the Company was subsequently changed to "Next Avenue Ventures Private Limited," and a Fresh Certificate of Incorporation dated September 1, 2022, was issued by the Registrar of Companies, Mumbai. Thereafter, the name was further changed to "Aspect Global Ventures Private Limited" pursuant to a Fresh Certificate of Incorporation dated August 11, 2023, issued by the Registrar of Companies, Mumbai. The registered office of the Acquirer is situated at 4th, 5th Floor, Mansions One, Linking Road, S.V. Road, Bandra (West), Mumbai-400050, Maharashtra, India. Tel. No.: +91-9321566666; Email id: aspectglobalventures@aspectglobal
- The Acquirer has multiple business object, as mentioned in their Memorandum of Association one of which includes "to acquire and develop landed properties and to devise, formulate, manage or operate trusts; and scheme for development of immovable property for the benefit of the members of the Company and the participants, contributors and beneficiaries of the trusts and schemes devised, formulated, managed or operated by the Company and to act as land developers, building contractors and also to carry on the business of builders, contractors, erectors, constructors of buildings, houses, apartments structures or residential, offices, industrial, institutional or commercial or developers of cooperative housing societies developers of housing schemes".
- The Net worth of Acquirer as on September 30, 2025 is ₹ 56,565.81/- Lakhs (Rupees Fifty Six Thousand Five Hundred and Sixty Five Lakh Eight One Thousand Only) as certified by Satyaprakash Singh (Membership No. 154037), Partner of M/s. Satyaprakash & Co LLP, Chartered Accountants, Firm Registration Number: W100970, having their office at 412-414, Jolly Bhavan-1, Plot No. 10, Vithaldas Thackersey Marg, Churchgate, Mumbai – 400020, Maharashtra, India. Tel. No.: 022-35220433 ; Email id: info@satyaprakashandco.com; vide certificate dated February 24, 2026 bearing Unique Document Identification Number (UDIN) – 26154037CITRUC3670.
- As on date of this DPS, the composition of the Board of Directors of the Acquirer is as follows:

S. No.	Name of the Director	Designation	Shareholding (No. of Shares held)	DIN	Date of Initial Appointment
1.	Sukumar Anand Shetty	Managing Director and Promoter	50,100	03540525	15/12/2017
2.	Aksha Mohit Kamboj	Director	2,40,000	03347200	28/05/2025
3.	Vaishali Sharad Lad	Director	50,000	10252839	24/07/2023
4.	Ashutosh Janak Kumar Thakar	Director	50,000	10251729	24/07/2023

(Source: www.mca.gov.in)

- As on the date of this DPS, the authorized equity share capital of the Acquirer is ₹ 10,00,00,00,000/- (Rupees One Thousand Crore Only) comprising 1,00,00,00,000 (One Hundred Crore) Equity Shares of face value ₹ 10/- each. The issued, subscribed and paid-up equity share capital of the Acquirer is ₹ 5,62,69,00,000/- (Rupees Five Hundred Sixty-Two Crore and Sixty-Nine Lakh Only) comprising 56,26,90,000 (Fifty-Six Crore Twenty-Six Lakh Ninety Thousand) Equity Shares of face value ₹ 10/- each, fully paid-up.

- The details of shareholding pattern of the Acquirer as on date, are as under:

Sr. No.	Name of Shareholders	Category	No. of Shares	% of holding
1	Sukumar Anand Shetty -Trustee on behalf of Harmony Trust	Promoter	1,66,31,861	2.96
2	Aksha Mohit Kamboj -Trustee on behalf of Dream Trust	Promoter	1,66,31,861	2.96
3	Vaishali Sharad Lad - Trustee on behalf of Mahadev Private Trust	Promoter	2,17,36,178	3.86
4	Sukumar Anand Shetty	Promoter and Managing Director	50,100	0.01
5	Aksha Mohit Kamboj	Shareholder and Director	2,40,000	0.04
6	Ashutosh Janak Kumar Thakar	Shareholder and Director	50,000	0.01
7	Vaishali Sharad Lad	Shareholder and Director	50,000	0.01
8	Mohit Bharatiya and Aksha Mohit Kamboj jointly on behalf of Harmony Enterprises (Partnership Firm)	Shareholder	22,37,55,000	39.77
9	Mohit Bharatiya and Aksha Mohit Kamboj jointly on behalf of Aspect Enterprises (Partnership Firm)	Shareholder	28,32,05,000	50.33
10	Shivasare Kalluram Yadav	Shareholder	25,000	0.00
11	Deovijay Ramdhari Singh	Shareholder	25,000	0.00
12	Jitendra Gulshan Kapoor	Shareholder	50,000	0.01
13	Mohit Bharatiya	Shareholder	2,40,000	0.04
	Total		56,26,90,000	100

- The summary of unaudited provisional consolidated key financial information of Acquirer as at and for the six months period ended September 30, 2025 certified by statutory auditor of the Acquirer and audited key financial information as at and for the year ended March 31, 2025, March 31, 2024, and March 31, 2023, are as given below:

Particulars	₹ In Lakhs except EPS			
	Provisional financial statements for the six-months period ended September 30, 2025		Audited financial statement for the financial year ended March 31	
	2025	2024	2023	2023
Total Revenue (includes other income)	59,017.01	5,25,241.99	17,593.32	5,801.65
Profit/(Loss) After Tax	8,694.46	6,177.89	6,318.74	(4,112.69)
Earnings Per Share (EPS) - Basic and Diluted (₹)	1.84	11.23	11.49	(16.68)
Net worth/Shareholders' Fund ^a	69,852.98	22,745.25	9,510.94	(3,486.78)

^aNetworth = Equity Share Capital + Reserves and Surplus

^bExcluding Non-controlling Interest

- As on date, neither the Acquirer, its Promoters/Promoter Group/Directors/KMPs are holding any stake in the Target Company, nor it have any relationship with/interest in the Target Company. Acquirer has entered into Share Purchase Agreement dated February 24, 2026 with the Sellers of the Target Company for acquisition of 35,89,080 Equity Shares representing 34.58% of the Voting Share Capital of the Target Company. The Acquirer does not have any representative on the Board of Directors of the Target Company.
- The Equity Shares of Acquirer are not listed on any Stock Exchange in India or abroad.
- It belongs to Aspect Global group.
- It is not prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the SEBI Act, 1992, as amended ("SEBI Act") or under any other Regulation made under the SEBI Act.
- It is not categorized as a "willful defaulter" by any bank or financial institutions or consortium thereof in accordance with the guidelines on willful defaulters issued by Reserve Bank of India, terms of Regulation 2(1) (ze) of the SEBI (SAST) Regulations, 2011.
- The Acquirer, or its Promoters/Director/Key Managerial Personnels ("KMPs") have not been declared as a "fugitive economic offender" under Section 12 of the Fugitive Economic Offenders Act, 2018.
- There is/are no person acting in concert ("PACs") with the Acquirer for the purposes of this Open Offer. While persons may be deemed to be acting in concert with the Acquirer in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations, 2011, ("Deemed PACs"), however, such Deemed PACs are not acting in concert with the Acquirer for the purposes of this Open Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations, 2011.
- There are no pending litigations pertaining to the securities market where it is made party to as on the date of this DPS.
- The Acquirer undertake not to sell the Equity Shares of the Target Company, if any acquired by them during the Offer period in terms of regulation 25(4) of the SEBI (SAST) Regulations, 2011.
- The Acquirer undertake that if it acquires any further Equity Shares of the Target Company during the Offer period, it will inform the Stock Exchange and the Target Company within 24 (Twenty-Four) hours of such acquisitions.
- The Acquirer will not acquire or sell any Equity Shares of the Target Company during the period between 3 (Three) working days prior to the commencement of the Tendering Period and until the expiry of the Tendering Period in accordance with Regulation 18(6) of the SEBI (SAST) Regulations, 2011.

b) INFORMATION ABOUT THE SELLERS: -

- The details of the sellers are set out below:-

Name and Residential Address of the Sellers	Whether part of the promoter and promoter group	Name of the Group	Nature of Entity	Change in name in past	Transaction through market/ SPA	Details of shares/ voting rights held by the sellers		Details of shares/ voting rights held by the sellers	
						Pre-Offer Number	% of total voting share capital*	Post-Offer Number	% of total voting share capital
Anjana Dugar 1(3A) College Lane, Thousand Lights, Greams Road, 600006, Chennai, Tamil Nadu	Yes	NA	Individual	NA	SPA	19,36,122	18.66%		NIL

Likhitta Dugar 1(3A) College Lane, Thousand Lights, Greams Road, 600006, Chennai, Tamil Nadu	Yes	NA	Individual	NA	SPA	5,40,758	5.21%	NIL
Padam Dugar 1(3A) College Lane, Thousand Lights, Greams Road, 600006, Chennai, Tamil Nadu	Yes	NA	Individual	NA	SPA	8,05,100	7.76%	NIL
Antarkish Dugar 1(3A) College Lane, Thousand Lights, Greams Road, 600006, Chennai, Tamil Nadu	Yes	NA	Individual	NA	SPA	3,07,100	2.96%	NIL

*Calculated on the basis of existing fully paid-up Equity Shares of the Target Company.

- Upon completion of the Underlying transaction, the Sellers shall not hold any Equity Shares of the Target Company, and the Sellers shall relinquish the control and management of the Target Company in favour of the Acquirer and be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations, 2015.
- The Sellers are currently part of the promoter and promoter group of the Target Company.
- The Sellers are not prohibited by SEBI from dealing in securities, in terms of the SEBI Act, 1992, as amended ("SEBI Act") or under any other Regulation made under the SEBI Act.
- The Sellers do not belong to any group.

c) INFORMATION ABOUT THE TARGET COMPANY: IYKOT HITECH TOOLROOM LIMITED

- The Target Company was incorporated as a public limited company under the provisions of Companies Act, 1956 as "Eicot-Hitech Toolroom Limited" vide certificate of incorporation issued by Registrar of Companies, Tamil Nadu at Chennai. Subsequently, the name of the Target Company was changed from "Eicot-Hitech Toolroom Limited" to "Iykot Hitech Toolroom Limited" vide fresh certificate of incorporation dated December 29, 2000, issued by Registrar of Companies, Tamil Nadu at Chennai. There has been no change in the name of the Target Company in last 3 (Three) years. *The original certificate of incorporation is not available in the records of the Target Company.
- The Registered Office of the Target Company is situated at 131/2, Thiruneermalai Road, Nagalkeni Chrompet, 600044, Chennai, Tamil Nadu, India, Tel No. : +91-44-2260 2280, Email id: cs@iykot.com and info@iykot.com ; Website: www.iykot.com. The Corporate Identification Number ("CIN") of the Target Company is L27209TN1991PLC021330.
- The Company is engaged in providing comprehensive Injection molding services, specializing in Mold Design, Mold Making, and Injection molding. It offers solutions by collaborating closely with clients to understand their specific requirements, and provides engineering support services including product design, material selection and testing, production process optimization, quality control, and packaging and delivery, ensuring high-quality, customized manufacturing solutions. During the previous year the Company has started part manufacturing and contractual manufacturing of Kitchen and home appliances.
- As on date of this DPS, the Authorized Share Capital of the Target Company is ₹15,00,00,00,000/- (Rupees Fifteen Crore Only) comprising 3,00,00,000 (Three Crore) Equity Shares of face value ₹ 5/- (Rupees Five Only) each. The Issued, Subscribed and Paid-up Share Capital of the Target is ₹ 5,18,90,345/- (Rupees Five Crore Eighteen Lakhs Ninety Thousand Three Hundred and Forty-Five Only) comprising of 1,03,78,069 (One Crore Three Lakh Seventy-Eight Thousand and Sixty-Nine) Equity Shares of face value of ₹ 5/- (Rupees Five Only) each. (Source: www.mca.gov.in)

- As on date, the total issued equity share capital of the Target Company, as reflected on BSE, stands at 2,02,80,000 Equity Shares which includes 99,01,931 partly paid up Equity Shares (which have been fully called up, but not paid-up by the shareholders. Hence these shares do not carry any voting rights). The Board of Directors of the Target Company has approved the forfeiture of 99,01,931 partly paid-up equity shares, in respect of which the call money remained unpaid, pursuant to a duly passed Board Resolution dated January 9, 2026 and has further decided to cancel the said forfeited shares. Accordingly, the Existing Voting Share Capital of the Target Company stands at 1,03,78,069 fully paid-up equity shares, on which basis the Offer Size of 26% has been computed.
- As on date of this DPS, the Voting Share Capital is as follows:

Issued and Paid-up Equity Share of Target Company	No. of Shares/Voting Rights	% of shares/voting rights
Fully paid-up Equity Shares	1,03,78,069	100
Partly Paid-up Equity Shares*	NIL	NIL
Total Paid-up Equity Shares	1,03,78,069	100
Total Voting Rights in Target Company	1,03,78,069	100

* As per the shareholding pattern of the Target Company for the quarter ended December 2025, the total number of partly paid-up equity shares is reflected as 1,00,96,254 Equity Shares. Out of the aforesaid partly paid-up equity shares, the Target Company has obtained trading approval in respect of 1,94,323 partly paid-up equity shares held by public shareholders on February 25, 2026. Further, the Board of Directors of the Target Company has approved the forfeiture of 99,01,931 partly paid-up equity shares, in respect of which the call money remained unpaid, pursuant to a duly passed Board Resolution dated January 9, 2026 and has further decided to cancel the said forfeited shares.

- As on date of this DPS, there is only one class of Equity Shares and there are no: (i) outstanding convertible securities which are convertible into Equity Shares (such as depository receipts, fully convertible debentures, warrants, or employee stock options), issued by the Target Company and/or, (ii) Equity Shares carrying differential voting rights. As on date hereof, the Target Company has 99,01,931 partly paid-up equity shares, in respect of which the call money remains unpaid. The Board of Directors at its meeting held on January 09, 2026, has approved the forfeiture of the aforesaid partly paid-up equity shares pursuant to a duly passed Board Resolution.
- The Sellers acquired control of the Target Company in the year 2022 and, pursuant to such acquisition of control and in compliance with the applicable provisions of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, made an open offer to the Public Shareholders of the Target Company. Upon completion of the said open offer and related transactions, the Sellers were classified as promoters of the Target Company and acquired a substantial shareholding therein. Further, since the consummation of the aforesaid acquisition of control in October 2022, there has been no suspension of trading in the equity shares of the Target Company on the stock exchange where the equity shares are listed.
- The Equity Shares of Target Company are presently listed only on BSE Limited ("BSE") (Scrip Code: 522245 and Scrip id: IYKOTHITE). The ISIN of Equity Shares of Target Company is INE079L01013. The market lot of the Equity Shares of the Target Company is 1 (One). The entire fully paid up Equity Share Capital of the Target Company is listed with BSE Limited and has not been suspended from trading by the Stock Exchange. As on the date of this Detailed Public Statement, the issued and subscribed equity share capital of the Target Company (as per the shareholding pattern filed with the BSE and the records as per the MCA) includes certain partly paid-up equity shares, in respect of which the Board of Directors of the Target Company has approved their forfeiture and cancellation, in accordance with applicable law. The Equity Shares of the Target Company have not been delisted from any stock exchanges in India.

- As per the details received from the Target Company, it has certain Non-traceable promoters holding 2,32,440 fully paid up Equity Shares constituting 2.24% of the existing fully paid up Equity Share Capital of the Target Company.
- The Equity Shares of the Target Company are infrequently traded on the BSE, within the meaning of explanation provided in Regulation 2(f) of the SEBI (SAST) Regulations, 2011. (Source: www.bseindia.com). (Further details provided in Paragraph IV (Offer Price) below of this DPS).
- The key financial information of the Target Company, as extracted from its unaudited limited reviewed financial statements for nine months period ended December 31, 2025 and audited financial statement, as at and for each of the 3 (Three) financial year ended on March 31, 2025, March 31, 2024, and March 31, 2023, are as set out below:

Particulars	₹ in lakhs except EPS			
	Unaudited limited reviewed financial statement for the nine months ended December, 31		Audited financial statement for the financial year ended March 31	
	2025	2024	2024	2023
Total Income*	149.07	509.97	142.11	234.71
Profit/(Loss) After Tax	(107.39)	(104.54)	(198.69)	113.18
Earnings Per Share (EPS) - Basic and Diluted (₹)	(0.95)	(1.15)	(3.27)	(1.86)
Net worth/Shareholders' Fund ^d	372.21	263.99	120.10	318.78

*Total Revenue includes revenues from operations and other income.

^dNetworth = Equity Share Capital + Other Equity

(Source: www.bseindia.com)

- As on date of this DPS, the composition of the Board of Directors of the Target Company is as follows:

Sr.No.	Name of the Director	Designation	DIN	Date of Appointment
1	Likhitta Dugar	Whole Time Director	09768742	19/10/2022
2	Suresh Rajasekar	Non-Executive Independent Director	07706731	19/10/2022
3	Anjana Dugar	Non – Executive Non -Independent Director	02189257	19/10/2022
4	Syed Munnawar Hussain	Non-Executive Independent Director	07939900	19/10/2022
5	Velli Paramasivam	Non-Executive Independent Director	09766538	19/10/2022

(Source: www.mca.gov.in and www.bseindia.com)

d) DETAILS OF THE OFFER:

- This Offer is a mandatory Open Offer and is being made by the Acquirer in compliance with Regulations 3(1) and 4 read with Regulation 15(1) of the SEBI (SAST) Regulations, 2011, pursuant to the execution of SPA for the substantial acquisition of shares or voting rights and control over the Target Company, to the Public Shareholders of the Target Company, to acquire up to 26,98,298* (Twenty-Six Lakh Ninety Eight Thousand Two Hundred and Ninety Eight) fully paid-up Equity Shares of face value of ₹5/- (Rupees Five only) each ("Offer Shares"), representing 26.00% (Twenty Six Percent) of the Voting Share Capital of the Target Company ("Offer Size"), at an offer price of ₹ 8.50/- (Rupees Eight and Fifty Paise Only) per Equity Share ("Offer Price"), subject to the terms and conditions mentioned in the Public Announcement and to be set out in this Detailed Public Statement ("DPS") and the Letter of Offer ("LOF") that are proposed to be issued for the Offer in accordance with the SEBI (SAST) Regulations, 2011.
 - *As on date, the total issued equity share capital of the Target Company, as reflected on BSE, stands at 2,02,80,000 which includes 99,01,931 partly paid up Equity Shares (which have been fully called up, but not paid-up by the shareholders. Hence these shares do not carry any voting rights). The Board of Directors of the Target Company has approved the forfeiture of 99,01,931 partly paid-up equity shares, in respect of which the call money remained unpaid, pursuant to a duly passed Board Resolution dated January 9, 2026 and has further decided to cancel the said forfeited shares. Accordingly, the Existing Voting Share Capital of the Target Company stands at 1,03,78,069 fully paid-up equity shares, on which basis the Offer Size of 26% has been computed.
- The Offer Price has been determined in accordance with Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, 2011. Assuming full acceptance of the Offer, the total consideration payable by the Acquirer under the Offer will be ₹2,29,35,533/- (Rupees Two Crore Twenty-Nine Lakh Thirty-Five Thousand Five Hundred Thirty-Three only).
- The Offer Price is payable in cash by the Acquirer, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.
- The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19 of the SEBI (SAST) Regulations, 2011.
- This Offer is not a competitive offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011.
- As of the date of this DPS, to the best of the knowledge and belief of the Acquirer, there are no statutory or other approvals required by the Acquirer to complete the underlying transaction of sale of Sale Shares to the Acquirer and this Open Offer. However, if any statutory or other approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011. In the event of withdrawal, a public announcement will be made within 2 (two) working days of such withdrawal, in the same newspapers in which this DPS has been published, and such public announcement will also be sent to SEBI, BSE and to the Target Company at its registered office.
- If the aggregate number of Equity Shares validly tendered in this Open Offer by the Public Shareholders, is more than the Offer Size, then the Equity Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis, subject to acquisition of a maximum of 26,98,298* (Twenty-Six Lakh Ninety Eight Thousand Two Hundred and Ninety Eight) fully-paid up Equity Shares, representing 26% (Twenty-Six Percent) of Voting Share Capital of the Target Company, in consultation with the Manager to the Open Offer.
 - * As on date, the total issued equity share capital of the Target Company, as reflected on BSE, stands at 2,02,80,000 which includes 99,01,931 partly paid up Equity Shares (which have been fully called up, but not paid-up by the shareholders. Hence these shares do not carry any voting rights). The Board of Directors of the Target Company has approved the forfeiture of 99,01,931 partly paid-up equity shares, in respect of which the call money remained unpaid, pursuant to a duly passed Board Resolution dated January 9, 2026 and has further decided to cancel the said forfeited shares, on which basis the Offer Size of 26% has been computed.

rights offer declared thereof and the tendering Public Shareholders shall have obtained all necessary consents required by them to sell the Equity Shares on the foregoing basis.

- In terms of Regulation 25(2) of SEBI (SAST) Regulations, 2011, as at the date of this DPS, the Acquirer do not have any plans to dispose of or otherwise encumber any material assets of the Target Company or of any of its subsidiaries in the next 2 (two) years, except: (i) in the ordinary course of business (including for the disposal of assets and creating encumbrances in accordance with business requirements); or (ii) with the prior approval of the shareholders of the Target Company; or (iii) to the extent required for the purpose of restructuring and/or rationalization of assets, investments, liabilities or business of the Target Company; or (iv) in accordance with the prior decision of board of directors of the Target Company.
- As per Regulation 38 of the SEBI (LODR) Regulations, 2015 read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, ("SCRR") as amended, the Target Company is required to maintain minimum public shareholding, as determined in accordance with the SCRR, as amended, on a continuous basis for listing. Upon completion of the Open Offer and the Underlying Transactions, if the public shareholding of the Target Company falls below the minimum level of public shareholding as required to be maintained by the Target Company as per the SCRR and the SEBI (LODR) Regulations, 2015 the Acquirer undertake to take necessary steps to facilitate the compliance by the Target Company with the relevant provisions prescribed under the Securities Contract (Regulation) Rules, 1957, as amended, as per the requirements of Regulation 7(4) of the SEBI (SAST) Regulations, 2011 and/or the SEBI (LODR) Regulations, 2015, within the time period stated therein, i.e., to bring down the non-public shareholding to 75% within 12 months from the date of such fall in the public shareholding to below 25%, through permitted routes and/or any other such routes as may be approved by SEBI from time to time.
- The Manager to the Open Offer does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Open Offer and as on the date of this DPS. The Manager to the Open Offer further declares and undertakes that it shall not deal on its account in the Equity Shares of the Target Company during the Open Offer period.

II. BACKGROUND TO THE OFFER:

Sr. No.	Particulars	Price (in ₹ per Equity Share)
a)	The highest negotiated price per share of the Target Company for acquisition under the agreements attracting the obligations to make a public announcement of an open offer i.e., Share Purchase Agreement	₹ 8/-
b)	The volume-weighted average price paid or payable for acquisition, by the Acquirers, during the fifty-two weeks immediately preceding the date of PA	Not Applicable
c)	The highest price paid or payable for any acquisition, by the Acquirers, during the twenty-six weeks immediately preceding the date of PA	Not Applicable
d)	The volume-weighted average market price of equity shares for a period of sixty trading days immediately preceding the date of the PA as traded on the BSE, being the stock exchange where the maximum volume of trading in the equity shares of the Target Company are recorded during such period	Not Applicable as the Equity shares of the Target Company are Infrequently Traded
e)	Where the shares are not frequently traded, the price determined by independent Registered Valuer taking into account valuation parameters per Equity Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares	₹ 8.50/-**
f)	The per equity share value computed under Regulation 8(5) of the SEBI (SAST) Regulations, 2011, if applicable	Not Applicable*

*Not applicable since this is not an indirect acquisition.

**Mr. N V Subbarao Kesavarapu, IIBI Registered Valuer- (Registration No. IBBI/RV/02/2019/12292) having office at Pratima Arcade, Karnataka Building, Flat 201, KPHB Phase 6, Kukatpally, Hyderabad, Telangana, 500072, Email Id- knvsubbarao@gmail.com vide valuation report dated February 23, 2026 hereby certify that as per valuation report, the Fair Value of the Equity Shares of the Target Company has been arrived at ₹ 8.33/-in accordance with SEBI (SAST) Regulations, 2011.

- In view of the above parameters considered and presented in the above table, the Offer Price, under Regulation 8(2) of the SEBI (SAST) Regulations, 2011, is the highest of above parameters, i.e., ₹ 8.50/- (Rupees Eight and Fifty Paise Only) per equity share. Accordingly, Offer Price is justified in terms of the SEBI (SAST) Regulations, 2011.
- Since the date of the Public Announcement and as on the date of this DPS, there have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations, 2011. The Offer Price may be adjusted by the Acquirer, in consultation with the Manager to the Open Offer, in the event of any corporate actions like bonus, rights, split, etc. where the record date for effecting such corporate actions falls within 3 (three) Working Days prior to the commencement of Tendering Period of the Offer and Public Shareholders shall be notified in case of any revision in Offer Price and/or Offer Size.
- There has been no revision in the Offer Price or to the size of this Offer as on the date of this DPS.
- As on the date of this DPS, there is no revision in Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer shall comply with Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, 2011 and other applicable provisions of the SEBI (SAST) Regulations, 2011. The Offer Price and/or Offer Size is subject to upward revision, if any, pursuant to the SEBI (SAST) Regulations, 2011 or at the discretion of the Acquirer at any time prior to the commencement of the last 1 (One) Working Day before the commencement of the Tendering Period in accordance with Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, 2011. In the event of such revision, the Acquirer shall make corresponding increases to the escrow amounts: (i) make a public announcement in the same newspapers in which the DPS is published; and (ii) simultaneously with the issue of such announcement, inform SEBI, BSE and the Target Company at its registered office, of such revisions.
- In the event of acquisition of the Equity Shares by the Acquirer during the Offer Period, whether by subscription or purchase, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations, 2011. As per the proviso to Regulation 8(8) of the SEBI (SAST) Regulations, 2011, the Acquirer shall not acquire any Equity Shares after the 3rd (third) Working Day prior to the commencement of the Tendering Period and until the expiry of the Tendering Period.
- If the Acquirer acquires Equity Shares of the Target Company during the period of 26 (twenty six) weeks after the Tendering Period at a price higher than the Offer Price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price to all the Public Shareholders whose Equity Shares have been accepted in the Offer within 60 (sixty) days from the date of such acquisition.

V. FINANCIAL ARRANGEMENTS

- The total consideration for the Open Offer, assuming full acceptance under the offer, i.e. for the acquisition of 26,98,298* (Twenty-Six Lakh Ninety Eight Thousand Two Hundred and Ninety Eight) fully paid-up Equity Shares, at the Offer Price of ₹ 8.50/- (Rupees Eight and Fifty Paise Only) per Equity Share is ₹ 2,29,35,533/- (Rupees Two Crore Twenty-Nine Lakh Thirty-Five Thousand Five Hundred Thirty-Three only) ("Offer Consideration").
*As on date, the total issued equity share capital of the Target Company, as reflected on BSE, stands at 2,02,80,000 Equity Shares which includes 99,01,931 partly paid up Equity Shares (which have been fully called up, but not paid-up by the shareholders. Hence these shares do not carry any voting rights)The Board of Directors of the Target Company has approved the forfeiture of 99,01,931 partly paid-up equity shares, in respect of which the call money remained unpaid, pursuant to a duly passed Board Resolution dated January 9, 2026 and has further decided to cancel the said forfeited shares. Accordingly, the Existing Voting Share Capital of the Target Company stands at 1,03,78,069 fully paid-up equity shares, on which basis the Offer Size of 26% has been computed.
- In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirer has opened an escrow cash account bearing Account No. 000405165695 ("Escrow Cash Account") with ICICI Bank Limited a banking company duly incorporated under the Companies Act, 1956 and registered as a banking company within the meaning of the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, 390 007, Gujarat, India and acting for the purpose of this agreement through its Branch situated at ICICI Bank Limited, Capital Market Division, 163, 5th floor, H. T. Park Marg, Backbay Reclamation, Churchgate, Mumbai - 400020, Maharashtra and made a cash deposit of ₹ 2,29,35,533/- (Rupees Two Crore Twenty-Nine Lakh Thirty-Five Thousand Five Hundred Thirty-Three only) in the Escrow Cash Account. The amount deposited in the escrow account is in compliance with the requirement of deposit of escrow amount as per Regulation 17 of SEBI (SAST) Regulation, 2011, i.e. 100% of the offer consideration payable to the Public Shareholders under this offer. The cash deposit has been confirmed by the Escrow Agent vide its letter dated February 27, 2026.
- The Manager to the Open Offer is duly authorized and empowered to realize the value of the Escrow Cash Account in terms of SEBI (SAST) Regulations, 2011.
- The Acquirer has confirmed that they have adequate financial resources to meet their obligations under the Open Offer and have made firm financial arrangements for financing the acquisition of the Offer Shares, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011. The Net Worth of the Acquirer as on September 30, 2025, has been certified by Satyaprakash Singh (Membership No. 154037), Partner of M/s. Satyaprakash & Co LLP, Chartered Accountants, Firm Registration Number: W100970, having their office at 412-414, Jolly Bhawan-1, Plot No. 10, Vithaldas Thackersey Marg, Churchgate, Mumbai - 400020, Maharashtra, India; Tel. No.: 022-35220433; Email id: info@satyaprakashandco.com; vide certificate dated February 24, 2026.
- Based on the above, Saffron Capital Advisors Private Limited, Manager to the Open Offer, is satisfied that firm arrangements have been put in place by the Acquirer to fulfill its obligation in relation to this Open Offer in full accordance with the SEBI (SAST) Regulations, 2011.
- In case of any upward revision in the Offer Price or the size of this Offer, the value in cash of the Escrow amounts shall be computed on the revised consideration calculated at such revised offer price or offer size and any additional amounts required will be funded by the Acquirers, prior to effecting such revision, in terms of Regulation 17(2) of the SEBI (SAST) Regulations, 2011.

VI. STATUTORY AND OTHER APPROVALS

- As on the date of this DPS, to the best of the knowledge of the Acquirer, there are no statutory or other approvals required to complete the Underlying Transaction and the Open Offer. However, if any statutory or other approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory or other approvals and the Acquirer shall make the necessary applications for such approvals.
- In terms of Regulation 23 of the SEBI (SAST) Regulations, 2011, in the event that, for reasons outside the reasonable control of the Acquirer, the approvals specified in this DPS as set out in this Part or those which become applicable prior to completion of the Open Offer are not received or refused, then the Acquirer shall have the right to withdraw the Open Offer. In the event of such a withdrawal of the Open Offer, the Acquirer, through the Manager to the Open Offer, shall, within 2 (two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011.
- Non-resident Indians ("NRIs"), erstwhile overseas corporate bodies ("OCBs") and other non-resident holders of the Equity Shares, if any, must obtain all requisite approvals/exemptions required (including without limitation, the approval from the Reserve Bank of India ("RBI"), if any, to tender the Equity Shares held by them in this Open Offer and submit such approvals/exemptions along with the documents required to accept this Open Offer. Further, if the Public Shareholders who are not persons resident in India (including NRIs, OCBs, foreign institutional investors ("FIIs") and foreign portfolio investors ("FPIs") had required any approvals (including from the RBI or any other regulatory authority/body) at the time of the original investment in respect of the Equity Shares held by them currently, they will be required to submit copies of such previous approvals that they would have obtained for acquiring/holding the Equity Shares, along with the other documents required to be tendered to accept this Open Offer. If the aforementioned documents are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Open Offer.
- Public Shareholders classified as OCBs, if any, may tender the Equity Shares held by them in the Open Offer pursuant to receipt of approval from the RBI under the Foreign Exchange Management Act, 1999 and the regulations made thereunder. Such OCBs shall approach the RBI independently to seek approval to tender the Equity Shares held by them in the Open Offer.
- Subject to the receipt of the statutory and other approvals, (if any), the Acquirer shall complete all procedures relating to payment of consideration under this Offer within 10 (ten) working days from the date of closure of the tendering period to those Equity Shareholders whose share certificates and/or other documents are found valid and in order and are accepted for acquisition by the Acquirer.
- Where any statutory or other approval extends to some but not all of the Public Shareholders, the Acquirer shall have the option to make payment to such Public Shareholders in respect of whom no statutory or other approvals are required in order to complete this Open Offer.
- In case of delay/non receipt of any statutory approval and other approval referred in, the SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or the failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by the SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations, 2011. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations, 2011 will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	(Day and Date) ⁽ⁱ⁾
Date of Public Announcement	Tuesday, February 24, 2026
Date of publication of Detailed Public Statement in the newspapers	Wednesday, March 04, 2026
Last date for filing of the Draft Letter of Offer with SEBI	Wednesday, March 11, 2026
Last date for public announcement of competing offer(s)	Friday, March 27, 2026
Last date for receipt of comments from SEBI on Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Tuesday, April 07, 2026
Identified Date ⁽ⁱⁱ⁾	Thursday, April 09, 2026
Last date by which the Letter of Offer to be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	Friday, April 17, 2026
Last date for upward revision of the Offer Price and/or Offer Size	Wednesday, April 22, 2026
Last Date by which the committee of the independent directors of the Target Company is required to publish its recommendation to the Public Shareholders for this Open Offer	Wednesday, April 22, 2026
Date of publication of Open Offer opening Public Announcement in the newspapers in which the DPS has been published	Thursday, April 23, 2026
Date of commencement of the Tendering Period ("Offer Opening Date")	Friday, April 24, 2026
Date of closure of the Tendering Period ("Offer Closing Date")	Friday, May 08, 2026
Last date of communicating the rejection/acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders of the Target Company	Friday, May 22, 2026
Last date for publication of post Open Offer public announcement in the newspapers in which the DPS has been published	Monday, June 01, 2026

⁽ⁱ⁾The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations, 2011) and are subject to receipt of relevant statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations, 2011.

⁽ⁱⁱ⁾The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations, 2011. It is clarified that all the Public Shareholders equity shareholders of the Target Company (registered or unregistered) (except the Acquirers and the Promoters of the Target Company) are eligible to participate in this Offer at any time prior to the closure of the Tendering Period.

VIII. ELIGIBILITY TO PARTICIPATE IN THE OFFER AND PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

- All the Public Shareholders holding Equity Shares, in dematerialized or physical form, are eligible to participate in this Open Offer at any time during the period from Offer Opening Date and Offer Closing Date for this Open Offer (i.e., the Tendering Period).
- As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations, 2015 and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/ CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations, 2011. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations, 2011. Public Shareholders who wish to offer their physical Equity Shares in the Offer are requested to send their original

documents (as will be mentioned in the LoF) to the Registrar to the Offer so as to reach them no later than the Offer Closing Date. It is advisable to first email scanned copies of the original documents (as will be mentioned in the LoF) to the Registrar to the Offer and then send physical copies to the address of the Registrar to the Offer (as will be provided in the LoF). The process for tendering the Offer Shares by the Public Shareholders holding physical Equity Shares will be separately enumerated in the LoF.

- Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., (Thursday, April 09, 2026) the date falling on the 10th (tenth) Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer. Accidental omission to send the Letter of Offer to any person to whom the Open Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Open Offer in any way.
- The Public Shareholders may also download the Letter of Offer from the SEBI's website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares and their folio number, DP identity, client identity, current address and contact details.
- The Open Offer will be implemented by the Acquirer through stock exchange mechanism made available by BSE in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations, 2011 and Chapter 4 of the SEBI Master Circular dated SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023 ("SEBI Master Circular").
- BSE shall be the Designated Stock Exchange for the purpose of tendering Equity Shares in the Open Offer.
- The Acquirer has appointed Choice Equity Broking Private Limited ("Buying Broker") for the Open Offer through whom the purchases and the settlement of the Equity Shares tendered in the Open Offer during the tendering period shall be made. The contact details of the Buying Broker are as mentioned below:
Name: Choice Equity Broking Private Limited
Address: Sunil Patodia Tower, J B Nagar, Andheri (East), Mumbai-400099, Maharashtra, India
Contact Person: Mr. Jeetender Joshi (Senior Manager) Telephone No.: + 91 22-69835291
E-mail ID: jeetender.joshi@choicendia.com Website: www.choicendia.com
Investor Grievance Email ID: ig@choicendia.com SEBI Registration No. INZ000160131
- Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock broker ("Selling Broker") during the normal trading hours of the secondary market during the Tendering Period. The Selling Broker can enter orders for dematerialized as well as physical Equity Shares.
- A separate Acquisition Window will be provided by BSE to facilitate the placing of orders. The Selling Broker would be required to place an order / bid on behalf of the Public Shareholders who wish to tender their Equity Shares in the Open Offer using the Acquisition Window. Before placing the order / bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the Indian Clearing Corporation Limited ("Clearing Corporation").
- The cumulative quantity tendered shall be displayed on BSE's website (www.bseindia.com) throughout the trading session at specific intervals by BSE during the Tendering Period.
- In the event Selling Broker of a Public Shareholder is not registered with BSE, then that shareholder can approach the Buying Broker and tender the shares through the Buying Broker after submitting the details as may be required by the Buying Broker to be in compliance with the SEBI regulations.
- In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Open Offer is more than Offer Shares, the Acquirer shall accept those Equity Shares validly tendered by such Public Shareholders on a proportionate basis in consultation with the Manager to the Open Offer. The marketable lot in the scrip of Target Company is 1 (One).
- Upon finalization of the entitlement, only accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.
- The Public Shareholder will have to ensure that they keep their demat account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Open Offer.
- Equity Shares once tendered in the Offer cannot be withdrawn by the Public Shareholders.
- Equity Shares should not be submitted / tendered to the Manager to the Open Offer, the Acquirers or the Target Company.

IX. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THIS OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER, WHICH SHALL ALSO BE MADE AVAILABLE ON THE WEBSITE OF SEBI (www.sebi.gov.in). EQUITY SHARES ONCE TENDERED IN THE OPEN OFFER CANNOT BE WITHDRAWN BY THE SHAREHOLDERS.

X. OTHER INFORMATION

- The Acquirer accept full and final responsibility for the information contained in the PA and the DPS and for the obligations of the Acquirer laid down in the SEBI (SAST) Regulations, 2011 in respect of this Open Offer.
- All the information pertaining to the Target Company and/or the Sellers contained in the PA and this DPS or the Letter of Offer or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company or the Sellers, as the case may be, or publicly available sources. The Acquirer and the Manager to the Open Offer have not been independently verified such information and do not accept any responsibility with respect to information provided in the PA and this DPS or the Letter of Offer pertaining to the Target Company and / or the Sellers.
- In this DPS, all references to "₹" or "Rs." or "Rupees" or "INR" are references to the Indian Rupee(s).
- In this DPS, any discrepancy in any table between the total and sums of the figures listed is due to rounding off and/or regrouping.
- Unless otherwise stated, the information set out in this DPS reflects the position as of the date hereof.
- The PA and this DPS are expected to be available on the website of SEBI at www.sebi.gov.in.
- Pursuant to Regulation 12 of the SEBI (SAST) Regulations, 2011, the Acquirer have appointed Saffron Capital Advisors Private Limited as the Manager to the Open Offer and Cameo Corporate Services Limited, as Registrar to the Open Offer. Their contact details are as mentioned below:

MANAGER TO THE OPEN OFFER	REGISTRAR TO THE OPEN OFFER
 Saffron Capital Advisors Private Limited 605, Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400059, Maharashtra, India; Tel No.: +91-22-49730394; Email id: openoffers@saffronadvisor.com; Website: www.saffronadvisor.com; Investor Grievance email id: investor@choicendia.com; SEBI Registration Number: INM000011211 Validity: Permanent Contact Person: Pooja Jain/Shivam Sharma	 Cameo Corporate Services Limited Subramanian Building, No. 1, Club House Road, Chennai- 600002, Tamil Nadu, India Tel: +91 44 4002 0700 / 2846 0390; E-mail: prvya@cameoindia.com; Investor Grievance: investor@cameoindia.com; Website: www.cameoindia.com; SEBI Registration No.: INR000003753 Validity: Permanent Contact Person: K Sreepriya

ISSUED BY MANAGER TO THE OPEN OFFER ON BEHALF OF THE ACQUIRER
ACQUIRER Sd/- Name of contact person - Sukumar Anand Shetty Designation - Managing Director DIN - 03540525 Aspect Global Ventures Private Limited

Place: Mumbai Date: March 02, 2026